



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A1-111314/2016/A5

18th July 2017.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby orders incorporation of a new post of 'Registrar (Finance)' in the Kerala High Court Service Rules, 2007 fixing the method of appointment and qualifications as indicated hereunder:

Incorporation (C.S. No. 44)

In the Rules

I. In Rule 4, under Sub Division 1 of Division I, after the category 8 Registrar (Administration) and before the category 9 Deputy Director of Kerala Judicial Academy, the following shall be inserted—

“8A. Registrar (Finance)”.

II. Clause (a) of sub rule (1) of Rule 20 shall be substituted as follows:

(1) (a) The following categories shall be treated as selection categories for promotion which shall be made on ground of merit and ability, seniority being considered only where merit and ability are approximately equal.

1. Registrar General
2. Registrar (Subordinate Judiciary)
3. Registrar (Judicial)
4. Registrar (Administration)

5. Registrar (Finance)
6. Additional Registrar (General Administration)
7. Joint Registrar
8. Deputy Registrar
9. Assistant Registrar
10. Filing Scrutiny Officer
11. Section Officer/Court Officer
12. Private Secretary to Judge
13. Chief Librarian
14. Librarian
15. Reference Librarian
16. Assistant Librarian
17. Head Translator
18. Office Superintendent

III. In Annexure I, under Sub Division 1 of Division I, after the category 8 and before the category 9, the following shall be inserted in columns (1) to (5):—

(1)	(2)	(3)	(4)	(5)
1	8A	Registrar (Finance)	Promotion from Joint Registrar or direct recruitment	<p><i>In the case of Promotion:</i></p> <ol style="list-style-type: none"> 1. Law Degree or Judicial Test (Higher) 2. Account Test (Higher) 3. Must have atleast five years experience in accounts and financial matters. <p><i>In the case of direct recruitment:</i></p> <ol style="list-style-type: none"> 1. Law Degree 2. Degree in Business Management with Finance as one of the electives. 3. Must have atleast five years experience in accounts and financial matters in a managerial or supervisory post in Government or on Public Sector Undertaking. <p><i>Special : Account Test (Higher)</i></p>

The above notification shall come into force with immediate effect.

By order,

ASHOK MENON,
Registrar General.

Explanatory Note

(This does not form part of this incorporation but is intended to indicate its general purport)

The Government as per G. O. (Ms.) No. 143/17/Home dated 3-7-2017 have accorded sanction for creation of a new post of Registrar (Finance) in the High Court. The Honourable the Chief Justice has ordered to incorporate the post of Registrar (Finance) in the Kerala High Court Service Rules, 2007 specifying the terms of appointment. Hence this Notification.

NOTIFICATION

No. B4(A)-63986/2017.

18th July 2017.

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby appoints the persons mentioned below as Special Judicial Magistrates of the Second Class in respect of the cases arising within the jurisdiction noted against their names for a period of one year with effect from 17-7-2017 and confers upon them all the powers conferred upon Magistrates of the Second Class under the Code in regard to the cases arising in the local area of their jurisdiction.

<i>Name of the Officer</i>		<i>District</i>
Shri Anupam Mishra	—	Thiruvananthapuram
Shri Arun K. Vijayan	—	Malappuram
Shri Asif K. Yusuf	—	Kannur
Ms. Eesha Priya	—	Ernakulam
Shri Snehil Kumar Singh	—	Kozhikode
Shri Sridhar Chamakuri	—	Palakkad
Shri Vinay Goyal	—	Thrissur.

By order,

K. BABU,

Registrar (Subordinate Judiciary).